



THE HIGH COURT OF GUJARAT

NOTIFICATION **No.A.0705(II)/2026 [26]**

Read: 1. High Court Notification No.A.0705(II)/2026 [23] dated 06.08.2026.
2. High Court Notification No.A.1324/1994 dated 10.08.2026.
3. High Court Office Order No.A.2604/2026 dated 13.08.2026.

[I]

Transfers and Postings

The Hon'ble Chief Justice and Hon'ble Judges of the High Court of Gujarat are pleased to pass the order of transfer & posting of following Judicial Officers working in the cadre of Senior Civil Judge, for effective and better administration of justice:

Sr.	Judicial Officer [JO Code]	Present Place of Posting	Transferred & Posted as
1	Mr. Mahendrakumar Balubhai Parmar [GJ00871]	2nd Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Ahmedabad (Rural)	Chief Judicial Magistrate, Ahmedabad City
2	Mr. Revabhai Bababhai Solanki [GJ01009]	Chief Judicial Magistrate, Ahmedabad City	2nd Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Ahmedabad (Rural)
3	Ms. Kusum Dalpatbhai Parmar [GJ01016]	Additional Chief Judicial Magistrate, Ahmedabad City	Judge Labour Court (SD), Ahmedabad
4	Mr. Mrugeshkumar Bipinbhai Bhavsar [GJ00968]	Judge Labour Court (SD), Ahmedabad	Additional Chief Judicial Magistrate, Ahmedabad City
5	Mrs. Swati Nitin Kulkarni [GJ01394]	29th Additional Chief Judicial Magistrate, Ahmedabad City	Spare Services as Full-Time Secretary, Chief Judicial Magistrates Court Legal Services Committee, Ahmedabad City

[II]

Consequential Posting Effect within the same Court Establishment

Her Ladyship and Their Lordships are further pleased to pass the order of posting of following Judicial Officers working in the cadre of Senior Civil Judge:

Ahmedabad District			
Sr.	Judicial Officer [JO Code]	Present Posting	Posted as
1	Mr. Taras Prakashchandra Shah [GJ01195]	13th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Ahmedabad (Rural)	12th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Ahmedabad (Rural)
2	Mr. Narender Kumar [GJ01440]	Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Ahmedabad (Rural)	13th Additional Senior Civil Judge and Additional Chief Judicial Magistrate, Ahmedabad (Rural)

Ahmedabad District			
Sr.	Judicial Officer [JO Code]	Present Posting	Posted as
3	Mr. Nitin Ashok Kulkarni [GJ01389]	36th Additional Chief Judicial Magistrate, Ahmedabad City. (under Order of Posting as Full- Time Secretary, Chief Judicial Magistrates Court Legal Services Committee, Ahmedabad City)	28th Additional Chief Judicial Magistrate, Ahmedabad City (Officer on Special Duty on Order to Work basis in I.T. Cell, High Court of Gujarat w.e.f. 17/08/2026)
4	Dr. Lakshmi Nandwana [GJ01392]	28th Additional Chief Judicial Magistrate, Ahmedabad City	29th Additional Chief Judicial Magistrate, Ahmedabad City



By order of the Hon'ble the Chief Justice and
the Hon'ble Judges of The High Court of Gujarat.

The High Court of Gujarat,
At Sola, Ahmedabad - 380 060.
Date:14/08/2026

(Sanjay D. Suthar)
Registrar General

Note: The effective date of taking charge of the new assignment by all the concerned Judicial Officers shall be **17/08/2026**.

No.A.0705(II)/2026 [26]

Copy for information and necessary action/compliance to:

1. The Secretary to the Government of Gujarat, Legal Department, Gandhinagar.
2. The Member Secretary, Gujarat State Legal Services Authority, Ahmedabad.
3. The Director, Gujarat State Judicial Academy, Ahmedabad.
4. The Principal District Judge of all the Districts of Gujarat.
5. The President, Industrial Court, Ahmedabad.
6. The Chief Judicial Magistrate Ahmedabad City.
7. The Chief Judge Small Cause Court, Ahmedabad.
8. The Treasury Officers concerned.
9. The Judicial Officer concerned.
10. The Manager, Government Central Press, Gandhinagar
(for publication in the Gujarat Government Gazette, Part-I, Central Section)

The High Court of Gujarat,
At Sola, Ahmedabad - 380 060.
Date:14/08/2026

(Sanjay D. Suthar)
Registrar General

Note:

As a green initiative, only one hard copy of this digitally signed notification be kept on record of the concerned office. Further soft copies of the notification be forwarded to all concerned instead of hard copies.